

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-28/2020

Oswald Pinto ... Petitioner

Versus

State of Goa and another ... Respondents

Mr. V. R. Tamba with Mr. V. Amonkar, Advocates for the Petitioner.
Mr. D. Pangam, Advocate General with Ms. A. Kamat, Addl.
Government Advocate for the State.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 28th May, 2020

P. C.:

Heard Mr. V. R. Tamba with Mr. V. Amonkar for the Petitioner and Mr. D. Pangam, learned Advocate General with Ms. A. Kamat, Addl. Government Advocate for the State.

2. Leave to amend including the cause title. The amendment to be carried out forthwith.

3. There is no real urgency in this matter. Place the matter for consideration on 15th June, 2020. In the meanwhile, the concerned respondents to file reply.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.